

**Kotak Accidental Death Benefit Rider (Linked)
UIN (107A017V01)**

PART B

A. DEFINITIONS:

1. Accident:

An accident is a sudden, unforeseen and involuntary event caused by external, visible and violent means.

2. Age:

Age means the age of Life Insured as on his/her birthday immediately preceding the Date of Commencement of Rider.

3. Claimant:

Means, the Policyholder; or the Life Insured; or the Assignee; or the nominee; or the legal heir of the Policyholder or the nominee, as the case may be.

4. Board:

Board means the Board of Directors of Kotak Mahindra Old Mutual Life Insurance Limited

5. Date of Commencement of the Rider:

Date of Commencement as mentioned in Schedule above

6. Date of Commencement of Risk of the Rider:

Date of Commencement of Risk, as mentioned in Schedule above

7. Entry Age:

Minimum Age at entry: 18 years last birthday

Maximum Age at entry: 60 years last birthday or maximum entry Age of the base Policy whichever is lower.

8. Fund Value:

as defined under the base Policy.

9. Maturity Age:

Minimum Age at maturity: 23 years last birthday

Maximum Age at maturity: 70 years last birthday or maximum maturity Age of the base Policy whichever is lower.

10. Rider:

Refers to the Kotak Accidental Death Benefit Rider (Linked) and shall form part of the base Policy document and run concurrently with the base Policy.

11. Rider Benefit Term:

As mentioned in Schedule above.

12. Rider Sum Assured:

Refers to the amount specified in the Schedule as Accidental Death Benefit Rider (Linked) Sum Assured.

13. Unit:

As defined under the base Policy.

PART C

1. Benefits Payable:

i. Rider Death Benefit:

On death of the Life Insured due to an Accident during the Rider Benefit Term and the Beneficiary proving the same to the satisfaction of the Company by submission of all the necessary documents, then, subject to the other provisions of this Rider, the Rider Sum Assured will become payable in a lump sum subject to the following conditions and exclusions:

A. Conditions:

- a) This Rider benefit is in full force on the day of the Accident of the Life Insured.
- b) The Life Insured has sustained any bodily injury directly and solely from the Accident.
- c) The death of the Life Insured occurs within 120 days (provided the Rider Benefit Term has not expired) from the date of Accident, solely, directly due to such injury as stated above, and independently of all other causes of death.
- d) In case the base policy premiums are not paid and the Policy goes in discontinuance, the terms & conditions as applicable to the base policy and the provisions contained in this document for treatment of such Policies/ Riders will be applied.
- e) The evidence of correctness of the Age of the Life Insured, declared in the proposal form of the Policy is submitted to the Company.

B. Exclusions:

The Company shall not be liable to pay the Rider Death Benefit if death:

1. is due to the Life Insured committing suicide;
2. is due to intentional self-injury, insanity immorality or occurs whilst the Life Insured is under the influence of liquor, drug, or any narcotic.
3. results from the Life Insured committing any breach of law.
4. Results from Life Insured committing an assault, a criminal offence, an illegal activity or any breach of law with criminal intent.
5. arises from employment of the Life Insured in the military, para-military, security organisation.
6. is caused by injuries resulting from riots, civil commotion, war, invasion, terrorism, .
7. is caused by injuries resulting from engaging in hazardous sports/hobbies or activities like (but not limited to) mountaineering, hunting, skiing, pot holing, racing of any kind, deep sea diving, or climbing

8. occurs whilst taking part in any flying activity, other than as a fare-paying passenger on a flight on a licensed commercial aircraft operating between established aerodromes
9. is due to Nuclear contamination: the radioactive, explosive or hazardous nature of nuclear fuel materials or property contaminated by nuclear fuel materials or accident arising from such nature.

ii. Maturity Benefit:

No benefits shall become payable under the Rider upon maturity.

iii. Benefit on Surrender/ Complete withdrawal

No Benefits are payable with respect to this Rider on Surrender or Complete Withdrawal of the Rider.

2. Rider Charges :

- i. There is no Rider Premium payable separately. The Rider charges, as mentioned in the Schedule, shall be deducted throughout the Rider Benefit Term from the Fund Value by way of cancellation of Units at the beginning of each policy month, irrespective of the Premium payment mode of the base Policy
- ii. If the base policy is discontinued, Rider charges shall continue to be deducted until the Rider cover is in force. The provisions related to continuance of Rider in a discontinued Policy are contained in Part-D of this document.
- iii. If the base Policy is converted to Reduced Paid-up, the Rider charges based on Reduced Paid-up Rider Sum Assured will be deducted throughout the balance of the Rider Benefit Term.
- iv. Service tax and Educational cess shall be applicable on the rider charges and may change as per Government Laws.

3. Lapse:

If the base policy is discontinued, the Rider automatically gets discontinued.

PART D

1. **Discontinuance of Rider policy:** If the base Policy is discontinued, the Rider benefit will be discontinued automatically.

Treatment of Rider where Premiums for the base policy have been discontinued during the Rider Benefit Term:

- i. On death of the Life Insured due to Accident, during the Grace Period and up to the end of the subsequent Notice Period or till the Policyholder exercises the option mentioned in the Notice (sent by the Company), whichever is earlier, the Death Benefit under the Rider as described for In-force policies shall be payable.

ii. Where Premiums are discontinued during the Lock-In-Period:

(a) If the Policyholder has reverted within the Notice Period with an intention to revive the Policy:

The Rider cover will cease at the end of the Notice Period and can be revived by the policyholder along with the base Policy. Meanwhile, in case of death due to Accident no Benefit will be payable under this Rider and no Rider charges will be deducted during this period.

(b) If the Policyholder has reverted within the Notice Period with the option of complete withdrawal of the Policy:

The Rider cover will cease on the date of receipt of the request. No Benefit will be payable under this Rider. and no further rider charges will be deducted.

(c) If the Policyholder has not reverted within the Notice Period:

The Rider cover will cease at the end of the Notice Period and no Benefit will be payable under this Rider. No further rider charges will be deducted.

iii. Where Premiums are discontinued after the Lock-In-Period:

(a) If the Policyholder has reverted within the Notice Period with an intention to revive the Policy:

The Rider cover will continue till the end of the Revival period and full Benefit, as described above for In-force Policies will be payable on death due to accident anytime up to the end of the Revival Period. Rider Charges will continue to be deducted on a monthly basis by cancellation of units from the Fund.

(b) If the Policyholder has reverted within the Notice Period with an intention to withdraw the Policy:

The Rider cover will cease on the date of receipt of the request. No Benefit will be payable under this Rider.

(c) If the Policyholder reverts within the Notice Period with an intention to convert the Policy into a Paid-Up Policy:

Please refer to the section on 'Reduced Paid-Up' for Benefits payable on death of the Life Insured due to Accident, in Reduced Paid-Up status.

(d) If the Policyholder has not reverted within the Notice Period:

The Rider cover will cease at the end of the Notice Period and no Benefit will be under this Rider after the Notice Period.

2. Reduced Paid-Up Rider:

- i. Conversion of Rider to Reduced Paid-up Rider, in isolation, is not allowed.
- ii. On conversion of the Base Policy to Reduced Paid Up Status, this Rider will also be converted to Reduced Paid-Up status with Reduced Paid-Up Rider Sum Assured.
- iii. The Rider Sum Assured will be reduced to the Reduced Paid-Up Rider Sum Assured in the same proportion in which Base Policy Sum Assured is converted to Reduced Paid-Up Sum Assured
- iv. A Reduced Paid-Up Rider will continue to remain in the Reduced Paid-Up status till the end of the Rider Benefit Term.
- v. The Rider charges based on Reduced Paid-up Rider Sum Assured will be deducted throughout the balance of the Rider Benefit Term.

3. Revival:

The Rider cannot be revived independently and can only be revived along with the revival of the base Policy. Revival will be based on Board Approved Underwriting Principles (BAUP).

3. Loans:

No loan facility is available under the Rider.

4. Alterations of Rider:

- a) Increase/Decrease in Rider Sum Assured is not allowed

- b) Rider can also be voluntarily detached during Policy term. No Benefits are available on detachment of this Rider. However, if the rider is opted earlier and then detached during the Rider Benefit Term, the policyholder will not be able to opt for the Rider again under the same base policy.
- c) In case of detachment of Rider, Rider charges will not be deducted after detachment and the Rider Benefits will also not be payable.

5. Free Look Provision:

The policyholder is offered 15 days free look period for a policy sold through all channels (except for Distance Marketing* Channel which will have 30 Days) from the date of receipt of the Rider policy, wherein the policyholder may choose to return the Rider policy stating the reasons thereof, within 15 days / 30 days of receipt if s/he is not agreeable with any of the terms and conditions of the Rider. Should s/he choose to return the Rider policy, s/he shall be entitled to a refund of the Rider charges deducted from the Fund after deducting proportionate rider risk charge for the covered period. A Rider once returned shall not be revived, reinstated or restored at any point of time and a new proposal will have to be made for a new Rider.

*Distance Marketing includes every activity of solicitation (including lead generation) and sale of insurance products through the following modes: (i) Voice mode, which includes telephone calling (ii) Short Messaging service (SMS) (iii) Electronic mode which includes e-mail, internet and interactive television (DTH) (iv) Physical mode which includes direct postal mail and newspaper & magazine inserts and (v) Solicitation through any means of communication other than in person.

The Rider stands cancelled when the Free Look Provision of the base Policy is exercised.

PART E
NOT APPLICABLE

PART F

1. Claims:

The minimum documents required to make a claim under this Rider are as follows:

1. Certified copies of First Information Report [FIR] and the Final Police Closure Report
2. the post mortem or the autopsy report
3. the coroner's statement plus any newspaper cuttings
4. If the claim event occurs due to any car or motor accident where the Life Insured was the driver, then, a certified copy of the Life Insured's valid driving license.

Company reserves its rights to call for any additional requirements or waive any Mandatory Requirement (basis the merits of the claim) for the assessment of Rider Claim.

After the Company receives all the documents required for processing the claim, a written communication shall be sent to the claimant intimating the claim status and further action required.

2. General Terms and conditions:

- a) Section 45 of the Insurance Act, 1938, as amended from time-to-time, shall be applicable to the Rider.
- b) Rider will automatically get terminated if the base Policy is surrendered and no Benefits are payable under such circumstances.

PART G

Query/Complaint Resolution and List of Ombudsman already provided in the base Policy